

HIGH COURT OF DELHI AT NEW DELHI

No. 121/Rules/DHC

Dated: 10.09.2024

PRACTICE DIRECTIONS

In order to ensure prompt and expeditious service on non-applicant(s) in pending matters on the Original Side of this Court, which in turn will result in expeditious disposal of the main cases on the Original Side of this Court, Hon'ble the Acting Chief Justice, on the recommendations of the Hon'ble Judges of the Original Side has been pleased to issue following Practice Directions for information and compliance by all concerned:-

- 1. In a pending matter, where the non-applicant has entered appearance, service of any fresh application shall be effected only through the counsel concerned and not to the party(ies) concerned, unless otherwise directed by the Court.**
- 2. The said service shall be effected through e-mode (i.e., WhatsApp and/or e-mail) only and not by other physical modes;**
- 3. Any such service effected on the counsel concerned through the above mode shall be deemed to be an effective service.**
- 4. No Vakalatnama shall be accepted unless it contains the details as prescribed by the relevant Rules, more particularly, mobile number as well as e-mail id of the Advocate(s) concerned.”**

These Practice Directions shall come into force with immediate effect.

By Order

Sd/-

(KANWAL JEET ARORA)
REGISTRAR GENERAL